

HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH
LUCKNOW

Date : 22.10.2020

NOTICE

In consonance with all the earlier Modalities/Guidelines issued, the following guidelines are hereby issued:

1. In addition to video-conferencing, physical hearing of cases shall also be permitted in all the Courts at High Court, Lucknow w.e.f. 02.11.2020.
2. Only those Learned Advocates (irrespective of their age) shall be permitted to enter the Corridors & Court Rooms whose cases are to be taken by the Hon'ble Court w.e.f. 02.11.2020.
3. The Learned Advocates shall be permitted to enter and exit from the Court Rooms from the doors situated in front of Chakra at the first floor of the High Court only. No person shall be permitted to enter the Corridors and the Court Rooms from the doors, corridors, stairs, ramp, escalator or through the lifts situated near regular filing counter at the ground floor.
4. Hearing of a case shall either be done through physical hearing or through video-conferencing. Any Advocate/in person desirous of joining Court proceedings of the Court through internet based Video-Conferencing shall have to obtain the consent of the Advocate of the other party/in person for hearing of the case through video-conferencing. After the consent has been obtained, an e-mail shall be sent by the Advocate/in person indicating his/her mobile numbers registered on AOR alongwith cases details (i.e. Court Number, Serial number, parties names, nature of cases, case number, year), the consent of the Advocate of the other party/in person and his/her E-mail ID with a request for being provided a Video-Conferencing Link to enable them to join the Court proceedings. This e-mail has to be lodged with the High Court on the e-mail ID **request_vc_lko@allahabadhighcourt.in** not later than 08.00 P.M., one day before the date of hearing. It is also clarified that the Advocates of parties/Government Counsel/in person are not permitted to share the video link with any other individual except with those who are disclosed as representing party on E-file/petition/application. Not more than two advocates for a party shall be permitted on the video platform of actual hearing.
5. All the Courts may fix a separate time for hearing of cases through video-conferencing.

6. In Dussehra vacations, e-filed fresh cases, if any, shall deemed to have been filed on reopening of the Courts and they shall be processed accordingly.
7. Not more than 6 (six) Advocates will be permitted to remain in the Court Room at any given time.
8. The Learned Advocates will not be permitted to roam around in the corridors of Hon'ble Court. The Learned Advocates shall leave the corridors and Court Rooms immediately after hearing of their case(s).
9. No person shall be allowed to enter in the High Court campus without observing all protocols necessary to maintain social and physical distancing.
10. All the guidelines issued by the Central Government and the Government of Uttar Pradesh regarding Covid-19 must be followed.

**Under the Orders of
Hon'ble Court**

**Sd/-
(Senior Registrar)**

Copy to :

1. The Advocate General, Uttar Pradesh.
2. The President/General Secretary, Awadh Bar Association.
3. The Registrar (J) (Listing), High Court, Lucknow.
4. The Registrar cum P.P.S./ Registrar cum Head B.S.
5. The Joint Registrar (Security), High Court, Lucknow.
6. The System Manager, High Court, Lucknow (for uploading on the official website).
7. The Court Officer (Nazarat).
8. The Section Officer (Administrative Section) (for circulating amongst all concerned).

**Sd/-
(Senior Registrar)**